



2026:AHC:32298

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2186 of 2026

Saurabh Saxena

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anand Kumar Dwivedi, Raj Kumar Mishra
Counsel for Respondent(s)	: A.S.G.I., Ved Mani Tiwari

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anand Kumar Dwivedi, learned counsel for the writ petitioner and Sri Ved Mani Tiwari, learned counsel for the respondents.
2. A preliminary objection has been raised by learned counsel for the respondents that the writ petitioner happens to be posted as Technician Electricity in Railways, thus, in view of the relief sought in the present writ petition, he has to approach the Central Administrative Tribunal at the first instance. Reliance has been placed upon the decision of Hon'ble Apex Court in **L. Chandra Kumar Vs. Union of India : AIR 1997 Supreme Court 1125**.
3. Learned counsel for the writ petitioner could not dispute the said legal position.
4. Accordingly, interference is declined, the writ petition stands **disposed of** leaving it open for the writ petitioner to approach the Tribunal having territorial jurisdiction over the matter while filing original application under Section 19(V) of the Administrative Tribunal Act, 1985.

(Vikas Budhwar,J.)

February 13, 2026
Rajesh